

LIT

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 04.09.2018

PRESENT: 1.Hon'ble member (J) **Shri Rajeswara Rao vittanala,**
2.Hon'ble member (T) **Dr. Ashok Kumar Mishra**

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
Dairy No.1798/BB/2018	For non-Compliances of office objection	Sec 241-242	M/s Hari Prasad P Vardaa		M/s Vector NDT Technologies Pvt Ltd & anothers	17.04.2018

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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PETITIONER/s : *Karthick V. PCS* *Proxy for* *Karthick*
H. P. Varda *Adv- Aradhana*
Ph. 9900097271

RESPONDENT/s :

ORDER

Dairy No.1798/BB/2018 is filed by Mr. Hari Prasad P Varda, under sections 241, 242 and 246 of the Companies Act, 2013 on 17/04/2018, by inter-alia seeking to; permanently restrain Respondent No.2 from running, operating, managing or in any manner acting for or on behalf of or participating in the business of Magmatic NDT Systems or any other competing business till such time that Respondent No.2 is a Director of Respondent No.1 Company etc.,

On scrutiny of the Petition, the office has found several defects in the Petition and the same was communicated to the Counsel/PCS, for compliance by granting 10 days time to comply the objection and to submit the same in the Registry. The said office objections were received by the PCS/Counsel on 31/07/2018, but so far the/Counsel PCS has not taken any steps to rectify the office objections, and failed to comply the same.

Heard Mr. V. Karthick, Proxy Counsel for Petitioner. The Proxy Counsel for Petitioner is directed to file I.A, by inter-alia seeking to condone the delay in non-compliance of office objections in time, and to file appropriate Application.

The learned Counsel for Petitioner undertakes to file, I.A for condonation of delay in non-compliance of the office objections and will also comply the office objections and resubmit the appropriate Application.

For filing I.A and for resubmission of Application, post the case on 20/09/2018.

[Signature]
MEMBER (T)

[Signature]
MEMBER (J)